

to amend the Indian Railways Act suitably to make the procurement and transfer of reserved tickets a cognizable offence.

Steps have recently been taken to render better and more satisfactory service to the travelling public in the matter of reservations. Some of these steps are:—

- (i) Additional reservation counters have been set up at important railway stations:
- (ii) Separate refund counters, in order to relieve congestion at booking windows, have been opened;
- (iii) Firm reservations over and above the normal quota of berths against the vacancies which arise due to normal cancellations, are also now being made;
- (iv) Reservation of seats by day-time trains is now being made without the passenger filing up detailed requisition forms.

Damage caused to Railway property

335. SHRI CHANDRABHAN
ATHARE PATIL:
SHRI BALASAHEB VIKHE
PATIL:

Will the Minister of RAILWAYS be pleased to state:

(a) the damage caused to railway property including wagons etc., as a result of the attacks by unruly mobs in each State (year-wise) during the last three years; and

(b) what security measures have been enforced to protect the railway property from such colossal damages?

THE MINISTER OF STATE IN
THE MINISTRY OF RAILWAYS
(SHRI C. K. JAFFER SHARIEF)

(a) As per the statement attached.

(b) Law and Order being a State subject under the Constitution, its maintenance in railway premises during mob attacks is the responsibility of the Government Railway Police under the State Governments/State Police authorities.

The Railways on their part maintain close liaison with the State Police authorities at all levels and render necessary assistance whenever required. In case of apprehension of disturbed law and order situation, immediate liaison is established at local level for adequate protection of railway property by the State Police authorities. RPF/RPSF personnel are also deployed to guard the assets of railways, such as vital installations.

STATEMENT

(Amount in Rs.)

Name of the State	1977	1978	1979
Andhra Pradesh	5,08,552	38,637
Bihar	2,30,440	13,565
Delhi	70,500
Gujarat	100	755	600
Haryana	150	200
Karnataka	400	82,714	..
Kerala	10,175	..
Maharashtra	28,34,070	53,660
Madhya Pradesh	101	47,205
Pondichery	14,165
Punjab	21,000
Rajasthan	300	10	13,46,477
Tamil Nadu	42,15,260	1,10,592	..
Uttar Pradesh	3,000	2,64,865	4,68,727
West Bengal	2,900	..
TOTAL	42,19,060	40,45,324	(*)20,74,736

(*) Figures for 1979 are provisional.

Unorganised Agricultural Labour

386. SHRI CHANDRABHAN
ATHARE PATIL: Will the Minister
of LABOUR

be pleased to state:

(a) what action is being taken to improve the conditions of the unorganised agricultural labour and also to establish an organisation thereof;

(b) whether Government are also aware that there is heavy unemployment in the rural areas and that the agricultural labour is not paid the wages at the rates fixed by Government and what action has been taken

to ensure that labour is not removed on flimsy grounds and they are paid wages at rates fixed by Government; and

(c) what action has been taken or proposed to be taken by Government to ensure employment of the agricultural labour in the rural areas?

THE MINISTER OF TOURISM & CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) to (c). The problems of agricultural labour have been under Government's consideration for quite some time and various reports and enquiries have